

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI

PRINCIPAL BENCH – COURT NO. – IV

Service Tax Appeal No. 52299 of 2019 [SM]

[Arising out of Order-in-Appeal Order in Appeal No.BHO-EXCUS-001-APP-436-18-19 dated 27.03.2019 passed by the Commissioner, CGST, Customs, Central Excise & ST, Bhopal]

M/s.Shivhare Roadlines,
1st Floor, Opp. Post Office,
Padma Bhawan,
Jayendra Ganj,
Gwalior (M.P.)

...Appellant

VERSUS

**Commissioner of Central Goods &
Service Tax, Excise & Customs, Bhopal**
35-C, GST Bhawan, Arera Hills,
Jail Road, Bhopal,
Madhya Pradesh 462011

...Respondent

APPEARANCE:

Shri Deepak Kumar Bajpai, Advocate for the Appellant
Shri P. Juneja, Authorized Representative for the Respondent

Coram: HON'BLE MRS. RACHNA GUPTA, MEMBER (JUDICIAL)

DATE OF HEARING/ DECISION: 07/07/2021

FINAL ORDER NO. 51647/2021

RACHNA GUPTA:

The learned Counsel for the appellant has mailed SVLDRS Form-4 [Discharge Certificate for full and final settlement of tax dues under Section 127 of the Finance Act, 2019 read with Rule 9 of the Sabka Viswas [Legacy Dispute Resolution Scheme, 2019] as well as Form No.1. Keeping in view thereof and the policy under the said Scheme, the request of withdrawal is hereby accepted. Appeal stands dismissed as withdrawn.

[Dictated and pronounced in the open Court]

(RACHNA GUPTA)
MEMBER (JUDICIAL)